

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-300(PB)/2017

IN THE MATTER OF:

M/s. Aditi Engineering
v.
Tecpro Engineers Ltd.

.....**Petitioner**

.....**Respondent**

SECTION : UNDER SECTION 9

Order delivered on 07.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)


For the Petitioner(s): Mr. Pawan Mahur, Company Secretary

For the Respondent(s):

ORDER

On the second call learned counsel for the petitioner pointed out the lapses. In terms of order dated 10.10.2017 reply was required to be filed by the respondent within ten days of the passing of the order and the same has not been done. In the interest of justice, one last opportunity is granted to the respondent to file the reply within ten days with a copy in advance to the learned counsel for the petitioner failing which it shall be presumed that the respondent has no intention of filing reply and the matter shall then be taken up for arguments.

List for further consideration on 21.11.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

07.11.2017
Vineet